

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.249/2002

This the 31st day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Shankar Prasad, Member (A)

K.K. Marwah
F-75, Jeevan Park
Pankha Road, New Delhi .. Applicant
(By Advocate : Shri M.K.Bhardwaj)

Versus

Govt. of NCT of Delhi, through

1. Lt. Governor
Raj Niwas, Delhi
2. Chief Secretary
Delhi Government
IP Estate, New Delhi
3. Director of Education
Old Secretariat, Delhi
4. Deputy Director of Education
District West B, Vikaspuri
New Delhi .. Respondents

ORDER (ORAL)

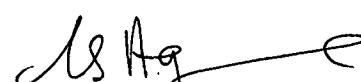
Shri Justice V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that the appeal against the impugned order is maintainable, and therefore, he would take recourse by filing the appeal. Thereafter, if necessary, he may be permitted to file original application in this Tribunal.

2. Allowed as prayed.

3. Subject to aforesaid, OA is dismissed with liberty to the applicant that in case occasion arises after decision on the appeal, he may, if so advised, agitate the matter by filing the original application.


(Shankar Prasad)
Member (A)


(V.S. Aggarwal)
Chairman

